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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. ~~File~~ No. 168/91 198

Shri Magdoom Applicant(s)

Shri Randhir Singh, Counsel for Applicant.

Versus

U.O. I. Respondent(s)

Sr. No.	Date	Orders
	22.1.91	<p>Present : Shri R. N. Malik, Proxy Counsel for Shri Randhir Singh, Counsel for the Applicant.</p> <p>We have heard the learned proxy counsel for the applicant on the question of admission.</p> <p>Admittedly, the applicant made a representation on 24.8.1990 (Annexure-C). It is stated that no reply has been received so far. At the same time, it is true that a period of six months has not expired from the date of filing of the representation. As such, the O.A. is pre-mature and is not maintainable under Section 20 of the Administrative Tribunals Act, 1985. The same is rejected as such.</p> <p style="text-align: center;">(J. P. Sharma) Member (J)</p> <p style="text-align: right;">(P. C. Jain) Member (A)</p>